

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Central Excise Appeal No. 20301 of 2015

(Arising out of Order-in-Original No. 39/JIG/COMMR/B1/2014 dated 19.12.2014 passed by the Commissioner of Central Excise, Bangalore – I Commissionerate, Bengaluru.)

**Shri. Srikanth. N
DGM (Accounts)
Mallik Engineering India (P)
Ltd.**

Appellant(s)

No. 126, Road No. 3, 2nd Phase,
Jigani Industrial Area,
Jigani,
Bangalore – 560 105.

VERSUS

**Commissioner of Central
Excise,**

Bangalore – I Commissionerate,
C.R. Buildings, PB No. 5400,
Queen's Road,
Bangalore – 560 001.

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. P.Saravana Perumal, Addl. Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 21537 /2024

DATE OF HEARING: 17.12.2024

DATE OF DECISION: 17.12.2024

PER : P.A. AUGUSTIAN

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been

accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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